

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-02(PB)/2018

IN THE MATTER OF:

State Bank of India

.... Applicant/petitioner

Vs.

C&C Construction Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Bishwajit Dubey, Ms. Surabhi Khattar,
Mr. Aditya Marwah, Advocates

For the Respondent : Mr. Virender Ganda, Sr. Adv.
Mr. Vipul Ganda, Mr. Mohit Oommen, Advs.
Mr. Swapnil Gupta, Mr. Dhurv Gupta, Advs.

ORDER

Mr. Ganda, learned Senior Counsel for the respondent states that the proposal for settlement has been submitted to the petitioner, State Bank of India yesterday, which according to the Counsel for the petitioner stands rejected. Mr. Ganda states that respondent wishes to submit another proposal. Let the needful be done.

However, reply to the petition shall be filed within two weeks with a copy in advance to the Counsel for the petitioner.



Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List the matter on 21st February, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

30.01.2018
V.Sethi